

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d). The registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments as per Constitutional provisions. Information relating to individual incidents of crime is not maintained by the Central Government.

[English]

Fertiliser Corporation of India

3730. SHRI I.D. SWAMI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "Tata Se Mil Kar FCI Mein Karoron Rupeh Ka Ghotala", appearing in the Nav Bharat Times, dated September 13, 1996;

(b) if so, the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) and (b). Yes, Sir. The newsitem that appeared in 'Nav Bharat Times' dated 13.9.1996 captioned "Tata Se Mil Kar FCI Karoron Rupeh Ka Ghotala" contained certain allegations of irregularities in the agreement between M/s. TISCO and the Sindri Unit of Fertiliser Corporation of India (FCI) regarding processing of coal by the unit. These allegations have been examined to assess whether there was a prima-facie case warranting a further probe in the matter. The allegations were not substantiated by facts.

Cutting of Trees on Nuh, Haryana

3731. SHRI I.D. SWAMI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware that 300 trees were cut down in Nuh, Haryana as per the newsitem, appearing in 'Times of India' dated November 30, 1996;

(b) if so, the details thereof; and

(c) the action proposed to be taken by the Government against the persons with whose orders the trees were cut thereby destroying the greenery and causing irreparable loss to the ecological environment?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (c). The information is being collected from the concerned State Government and will be laid on the Table of the House.

LITTE Militants

3732. DR. T. SUBBARAMI REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether infiltration by LITTE militants from Sri

Lanka in the garb of refugees landed at Rameshwaram Island;

(b) if so, the details thereof;

(c) whether a large number of refugees have arrived in Tamil Nadu from Sri Lanka;

(d) if so, whether some of the LITTE refugees from Sri Lanka have started providing training in the refugee camps in Tamil Nadu;

(e) if so, whether the Union Government have issued any directions to the Government of Tamil Nadu in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). Government of Tamil Nadu have intimated that no LTTE cadre has been detected so far amongst the refugees coming from Sri Lanka. Government of Tamil Nadu is keeping a close watch to ensure that there is no infiltration of LTTE militants in the garb of refugees.

(c) As per the Government of Tamil Nadu, so far 6783 refugees have arrived from Sri Lanka since 31.7.1996.

(d) Government of Tamil Nadu have intimated that no such activity has come to their notice and that the activities of refugees in the Refugee Settlements are closely monitored and if there is any suspicion about any refugee having militant links, he is promptly lodged in a Special Camp.

(e) and (f). Yes, Sir. Government of Tamil Nadu have been requested to view with suspicion the refugees in the age group of 12-35 and lodge them in the Special Camps so that there is a total check on their movement in India.

Encroachment of Yaksay Forest

3733. SHRI BHIM PRASAD DAHAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Sikkim Government has allowed to grant permission to start a swimming pool to a private party at Ranikhoda near Ranipool whereas the conservation Law prohibits such construction within a periphery of fifty feet from the river;

(b) whether the Sikkim Government has not taken any action over the encroachment of Yaksay forest by an influential private party; and

(c) if so, the action taken/proposed to be taken by the Central Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) Government of Sikkim has informed that no permission has been granted to any private party for starting a swimming pool at Ranikhoda near Ranipool.

(b) District collectorate officials and forest officials of the area have completed joint investigation and confirmed the encroachment over an area of 2.19 hectare. Action is being initiated by Government of Sikkim under the Sikkim Public Premises and Eviction of Unauthorised Occupants And Rent Recovery Act, 1989, Sikkim Forest Water Cources and Road Reserve Act, 1988 and Forest (Conservation) Act, 1980.

(c) Regional Office at Bhubaneshwar has been instructed to conduct inquiry in both the cases and submit its report to this Ministry.

Census of Enclaves

3734. SHRI AMAR ROYPRADHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that population of Indian citizens in 119 exchangeable Enclaves of India in Bangladesh is 10,104 as per 1951 census;

(b) whether no census of these Enclaves has been undertaken after 1951;

(c) if so, the reasons therefor; and

(d) the time by which the census work is likely to be undertaken to know the actual number of Indian citizens residing in these Enclaves?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir. However, the enumeration of population in these Enclaves was not very satisfactory because of the inaccessibility of these Enclaves and difficulties put up by the then Pakistan Border Police in the way of our enumerators, but also because many residents of these Enclaves considered it a safer course to be counted in the Pakistan Census which was being simultaneously held at that time. In view of this, it was not possible to take a proper census of these Enclaves in 1951.

(b) to (d). The Government has no administrative control or access to the Enclaves lying within Bangladesh and hence it has not been possible to conduct any Census after 1951. The exchange of the Enclaves is directly linked to and will necessarily follow the completion of demarcation of boundary with Bangladesh as per the Indo-Bangladesh Land Boundary Agreement, 1974 and on its ratification by India. The Census of these Enclaves can only be undertaken by the Government of India thereafter.

Federal Bureau of Investigation

3735. SHRI BIR SINGH MAHATO :
SHRI CHITTA BASU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have given consent to open a FBI office of USA in Delhi;

(b) if so, the reasons therefor;

(c) whether the Government have taken into consideration the security implications arising therefrom; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) No, Sir.

(b) to (d). Does not arise.

Release of Pakistani Official

3736. KUMARI SUSHILA TIRIYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the official of Embassy of Pakistan held on the charges of spionage was released by the Delhi Police on September 28, 1996; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). Yes, Sir. This was done as the diplomats and members of diplomatic missions enjoy immunity from criminal jurisdiction of the receiving State.

Demand for a Separate Hill State

3737. SHRI P.R. DASMUNSI :
SHRI SANAT KUMAR MANDAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government had a meeting with the Leaders of the Darjeeling Hill Council;

(b) if so, the main points discussed at the meeting;

(c) whether the Government propose to provide plan assistance directly to Gorkha Hill Council instead of routing the same through the State Government; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). The leaders of the Darjeeling Gorkha Hill Council called on Home Minister on 10.11.1996 and submitted a Memorandum demanding Statehood to Darjeeling Gorkha Hill Council.

(c) and (d). Planning Commission has intimated that at present there is no proposal to provide plan assistance or financial support directly to Gorkha Hill Council. Plan assistance is provided to the State Governments as per the modified Gadgil Formula, 1991, which has the approval of NDC and this formula provides for assistance to the Plan of the entire State and cannot be given to an autonomous Council of the State.